

(d) the reasons for not acceding to this request; and

(e) the latest position of the proposal ?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI SRIPRAKASH JAISWAL): (a) As reported by Singareni Collieries Company Limited (SCCL), the Government of Andhra Pradesh has not instructed SCCL to restrict coal supplies to cement units.

(b) to (e) Do not arise, in view of reply to part (a) of the question.

Survey on coal reserve

873. SHRI S.S. AHLUWALIA: Will the Minister of COAL be pleased to state:

(a) whether it is a fact that the Geological Survey of India, Coal Mine Planning & Design Institute and Mineral Exploration Corporation of India Ltd. have been carrying out survey explorations, in order to ascertain the volume of inventory of geological reserve of Indian Coal;

(b) if so, the details thereof;

(c) whether survey of coal reserve in Jharkhand has been conducted;

(d) if so, the details of its findings, as on April 1st, 2009; and

(e) the annual target fixed, if any, for mining of coal in Jharkhand during the Eleventh Five Year Plan period *vis-a-vis* the actual achievement?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI SRIPRAKASH JAISWAL): (a) and (b) Yes, Sir. Geological Survey of India (GSI), Central Mine Planning & Design Institute Limited (CMPDIL) and Mineral Exploration Corporation Ltd, (MECL) have been carrying out coal exploration in the country in order to ascertain the inventory of geological coal resources. As a result of the exploration, a cumulative total of 267.21 billion tonnes of coal resources have been estimated as on 01.04.2009.

(c) and (d) Yes, Sir. Coal exploration carried out in Jharkhand State have estimated 76.712 billion tonnes of coal resources as on 01.04.2009.

(e) In the first two years of the XI Plan period, the actual coal production in the State of Jharkhand has been 90.895 million tonnes (2007-08) and 96.279 million tonnes (2008-09) including 78.19 million tonnes (2007-08) and 84.00 million tonnes (2008-09) from the mines of CIL subsidiary companies (Central Coalfields Ltd., Eastern Coalfields Ltd. & Bharat Coking Coal Ltd.). The targeted coal production from the mines of CIL subsidiary companies in the State of Jharkhand for 2009-10 is 90.14 million tonnes and the projected production for the 2011-12, the terminal year of the XI Plan is 131.46 million tonnes.

Allocation of coal by CIL

874. SHRI S.S.AHLUWALIA: Will the Minister of COAL be pleased to state:

(a) whether Coal India Ltd. (CIL)/ its subsidiaries allocate coal to the enlisted buyers only who have entered into Fuel Supply Agreements (FSAs);

(b) if so, the details thereof, as on 1st April, 2009, with particular reference to coal mined in Jharkhand, indicating volume of coal allocated, if any, to non FSA parties and the declared end use of coal by respective allottees;

(c) the norms or criteria governing FSA;

(d) whether allottees have to prove their bonafide requirement of coal and are prohibited to divert coal to purposes other than what they have declared; and

(e) the extant mechanism of CIL to detect diversions?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI SRIPRAKASH JAISWAL): (a) As per the provisions of New Coal Distribution Policy of October, 2007, Coal India Limited and its subsidiaries are required to supply coal to consumers, under Fuel Supply Agreements (FSAs). In addition, coal is also being sold under E-auction scheme without any FSA and also distributed to small and medium consumers by State Government nominated agencies, who are required to conclude Fuel Supply Agreement.

(b) Out of a total quantity of 79.70 million tonnes dispatched from mines of Jharkhand State during 2008-09, 8.8 million tonnes was dispatched to parties under e-auction and balance 70.90 million tonnes was dispatched to the buyers for declared end use of coal by respective allottees.

(c) As per the provisions of New Coal Distribution Policy, in case of power utilities including Independent Power Producers/Captive Power Plants and Fertilizer sector, 100% of the normative requirement would be considered for supply of coal through Fuel Supply Agreement (FSA). In case of other consumers, 75% of the quantity as per the normative requirement of the consumers would be considered for supply of coal through FSA.

(d) Yes, Sir. As per provisions of FSA, allottees of coal have to certify their bonafide requirement of coal and they are prohibited to sell/divert and/or transfer the coal for any purpose whatsoever.

(e) In FSA, it is expressly clarified that the Seller reserves the right to verify including the right to inspect/call for any document from the Purchaser and physically verify the end-use of coal and satisfy itself of its authenticity. The Purchaser shall have the obligation to comply with the Seller's directions and extend full cooperation in carrying out such verification/inspection. At present there is no well established system to detect diversion, however, cases of diversion, brought to the notice of Coal India Ltd are looked into for appropriate action in terms of FSA.

Captive coal mines

875. SHRI D. RAJA:

SHRI SYED AZEEZ PASHA:

SHRI R.C. SINGH:

Will the Minister of COAL be pleased to state:

(a) whether it is a fact that a number of captive coal mines allocated to steel companies are lying unexploited; and